

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.106  
IB/81/ND/2024  
IA/1985/2024

**IN THE MATTER OF:**

**M/s. Findoc Finvest Private Limited**

**...PETITIONER**

**Vs**

**Mr. Shagun Ajmani**

**...RESPONDENT**

**Section**

**U/s 95(1) of IBC, 2016**

**Order delivered on 26.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant/RP**

:Adv. Prachi Johri, Adv. Abhipsa Sahu,  
Ms. Neha Bhasin (RP).

**For the Respondent**

:

**ORDER**

**IA/1985/2024**

This is a Report filed by the Resolution Profession under Section 99 of the IBC.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response on this report and appearance. Notice be issued by all means and proof of service be filed. List the matter on **22.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**